

ORDER DATED 27th OF FEBRUARY, 2012

B.N. Samal.....Applicant

VS

Union of India & OthersRespondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, ADMINISTRATIVE MEMBER
&

HON'BLE MR. A.K. PATNAIK, JUDICIAL MEMBER

Heard Sri S.P. Das-A, Ld. Counsel appearing for the applicant and Sri R.C. Swain, Ld. ASC for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. This Original Application has been filed by the applicant with the following prayer:-

"To direct the Respondents to provide appointment to the applicant on compassionate ground within a stipulated period.

Or

To direct the Respondents to consider the representation of the applicant under Annexure-A/7 and pass a reasoned order there on within a stipulated period."

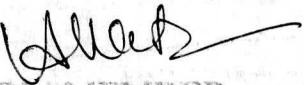
3. During the course of hearing it was brought to our notice the representation dated 14.10.2011 made by the applicant vide Annexure-A/7 addressed to Respondent No.2 is pending for consideration. Sri Das, therefore, prayed that the applicant's grievance could be redressed if Respondent No.2 is directed to consider and dispose of the pending representation dated 14.10.2011 vide Annexure-A/7 within a specific time frame.

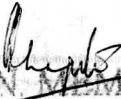
4. Having regard to the submissions made and as agreed to by the Ld. Counsel for the parties, without going into the merit of the case,

Respondent No.2 is hereby directed to consider and dispose of the pending representation vide Annexure-A/7 with a reasoned & speaking order within a period of 60(sixty) days from the date of receipt of copy of this order.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with paper books to Respondent No.2 for compliance and free copies of this order be made over to the Ld. Counsel for the parties.


JUDL. MEMBER


ADMN. MEMBER

R.B